

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

6.

C.P. (IB)/293(MB)2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **30.04.2024**

NAME OF THE PARTIES:

Onassis Auto Limited

Vs.

Robert Bosch Automotive Steering
Private Limited & Anr.

SECTION: 65 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016 r/w Rule 11 of
NCLT 2016.

ORDER

1. Ms. Prachi Wazalwar, Ld. Counsel for the Petitioner present. Ld. Counsel for the Respondent No.1 present, but appearance is not given in the chat box/appearance sheet.
2. Ld. Counsel for the Respondent seeks time to file reply. Counsel for the Respondent is directed to file reply within two weeks with a copy served upon the other side two days in advance of the next date of hearing. Meanwhile, the Respondents are prohibited from alienating or creating any third-party interest on the assets of the company till the next date of hearing.
3. List this matter for further consideration on **20.06.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)